## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 262 OF 2017 & IA NOS. 389 & 388 OF 2017

Dated: 19<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Chandrasekharan K.R. & Ors.

...Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Gireesh Kumar

Mr. Biju Balakrishnan

Mr. Sriram P.

Counsel for the Respondent(s) : Mr. P.V.Dinesh for R-1

Mr. Vipin Nair

Mr. Abhay Pratap Singh for R-6

Mr. Ankur S.Kulkarni

Ms. Swetha S.Parihar for R-7

## <u>ORDER</u>

IA No. 388 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice to the Respondents returnable on 27.11.2017. Mr. P.V. Dinesh takes notice on behalf of Respondent No.1; Mr. Abhay Pratap Singh takes notice on behalf of Respondent No.6 and Mr. Ankur S. Kulkarni takes notice on behalf of Respondent No.7. Dasti, in addition, is permitted.

List the matter on <u>27.11.2017.</u> In the meantime, pleadings be completed.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson